introduced the Constitution (Eightieth Amendment) Bill, 1996 in Lok Sabha in July 1996 to provide for fresh delimitation of constituencies on the basis of 1991 census without affecting the existing number of seats allocated to various States with a view to correct imbalances caused by uneven growth of population in various constituencies.

(d) Does not arise.

पर्यटन विकास प्राधिकरण और भारतीय पर्यटन सेवा का गठन

1207. भी अजीत जोगी: क्या पर्यटन मंत्री यह बताने की कपा करेंगे कि:

(क) क्या सरकार पर्यटन का विकास करने के लिए पर्यटन विकास प्राधिकरण और भारतीय पर्यटन सेवा का गठन करने जा रही है:

(ख) यदि हां, तो इसमें कितना समय लगेगा; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

संसदीय कार्य मंत्री और पर्यटन मंत्री (श्री ध्रीकान्त जेना): (क) से (ग) पर्यटन विभाग के पास ऐसे प्रस्ताव नहीं है।

Financial assistance to West Bengal for improvement of infrastructural facilities

1208. PROF. (SHRIMATI BHARTI RAY: Will the Minister of TOURISM be pleased to state:

(a) the amount of financial assistance given year-wise during the last three years to the State Government of West Bengalfor improvement of infrastructural facilities to attract foreign tourists;

(b) the details of incentives, if any, offered to the private sector to promote tourism in India; and

(c) the special efforts, if any, to attract tourists to Calcutta?

THEMINISTEROFPARLIAMENTARYAFFAIRSANDMINISTEROFTOURISM:(SHRISRIKANTJENA):(a)DepartmentofTourism,GovernmentofIndiahassanctioned financial assistance during theHermiterHermiter

last three years of Rs. 167.30 lakhs in 1993-94, Rs. 144.01 lakhs in 1994-95 and Rs. 175.09 lakhs in 1995-96 for the improvement / creation of infrastructural facilities in the State of West Bengal to meet the requirement of both domestic as well a foreign tourists.

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(b) In order to encourage private sector, a number of incentives like interest subsidy, income tax exemption, reduced customs duty etc. are given to private entreprenures to attract private investment for development / promotion of tourism.

(c) For promotion of tourism, Central Department of Tourism produces publicity material on various places of tourist interest, which also includes folders and tourist maps on Calcutta.

Grant to Junior Lawyers

1209. SHRI R. MARGABANDU: Will the Minister of LAW AND JUSTICE be pleased to state whether Government will take steps to provide a grant to the junior Lawyers upto 5 years from the date of enrolment at the rate Rs.500′by Central or State of Governments?

THE MINISTER OF STATE OF OF THE MINISTRY LAW AND JUSTICE. (SHRI RAMAKANT D. KHALAP): The Bar Council of India through its Trust (The Bar Council of India Trust) gives stipend every year to 20 junior Advocates within five years from the date of their enrolment at the rate of Rs. 500[/]- per month for a period of one year. The Government has no such proposal pending consideration.

MoU Signed Between Hindustan Times Limited and British Insurance Co. PCL

1210; DR. JAGANNATH MISHRA: Will the Minister of Finance be pleased to state:

(a) Whether Government have decided not to allow the foreign companies to